

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 199/20
State Vs. Manoj Paswan
FIR No.24 /20
PS. : Ranhola
U/s : 376 IPC

Hearing took place through CISCO Web Ex.

08.07.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Mr. Mahesh Patel, Ld. Counsel for the accused/applicant.
Ms. Arti Pandey Ld. Counsel from DCW.
Mr. Pushpreet Arora, Ld. Counsel for complainant with complainant.

Ld.Addl. PP for State submits that IO was directed to file reply. Ahlmad of this Court has informed that reply has not been filed. Let fresh notice be issued to the IO of the case. Copy of order be sent to concerned SHO through Whats App. IO shall also file previous involvement, if any, of the accused. Copy of reply be supplied to Ld. Counsel for accused as well as Ld. Counsel for complainant through electronic mode prior to the hearing.

Put up on 10.07.2020 for arguments.


(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 08.07.2020